

for Pre and Post Shipment Rupee Export Credit by allowing them interest equalization rate of 3% on such credit for export of products covered under 416 tariff lines identified under the scheme. Inclusion of merchant exporters in the scheme is expected to make them more competitive, encouraging them to export more products manufactured by MSMEs adding to country's exports.

#### **Transport subsidies to boost agricultural exports**

314. SHRI T. G. VENKATESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Government is planning to increase agricultural exports by providing various transport subsidies to the exporters;
- (b) if so, the details thereof; and
- (c) the details of the other subsidies being given to agencies to encourage exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) and (b) The Government has approved the Scheme for Transport and Marketing Assistance for Specified Agriculture Products. The scheme is for providing assistance for the international component of freight to mitigate the freight disadvantage for the export of agriculture products and assistance for the marketing of agricultural produces which is likely to result in higher exports of branded agriculture products in overseas markets.

(c) No other subsidy is being given to agencies to encourage exports. However, various kinds of assistance for infrastructure development, for development of quality is provided by agencies to the stakeholders.

#### **Strengthening patent procedures regarding medicine**

†315. DR. KIRODI LAL MEENA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has received any proposal from World Intellectual Property Organization (WIPO) to strengthen national and regional patent procedures specially regarding medicine (medical practice);
- (b) if so, whether India has got international consent regarding patent inspection process and the criterion thereof; and

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†Original notice of the question was received in Hindi.

(c) the proposal of Government regarding the scheme of World Intellectual Property Organisation (WIPO) for more stringent right to Intellectual Property Protection (IPP) patent and how far it is accessible?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) to (c) No Sir, the Government of India is not aware of any such proposal.

#### **Status of 'Make in India' programme**

†316. DR. KIRODI LAL MEENA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of Government's partnership with other countries in various fields under 'Make in India' initiative since 2014 till date;

(b) whether foreign companies are helping in production/information about technology/raw material/work policy under 'Make in India' programme, if so, the details of various services provided by these foreign companies;

(c) whether Government has estimated total investment done under 'Make in India' in five years from 2014-19, if so, the details thereof, and if not, the reasons therefor; and

(d) the media-wise details of expenditure incurred for advertisement under 'Make in India' from its inception till date?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) and (b) Government of India launched the Make in India initiative in 2014 for promoting India as an important investment destination and a global hub for manufacturing, design and innovation. Investment promotion activities are undertaken by several Central Government Ministries/Departments and various State Governments from time to time. Programme specific information for foreign collaboration is not centrally maintained.

(c) Total Foreign Direct Investment (FDI) equity inflow of USD 180.7 billion has been received during April, 2014 to September 2018.

(d) Total expenditure on Make in India initiative is not centrally maintained. The expenditure incurred by Department for Promotion of Industry and Internal Trade under

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